

व्यक्तिगत भण्डारण में उपर्युक्त (बी) विवरण प्रस्तुत है : (क) जी नहीं ।
(ख) प्रश्न नहीं उठता ।

Joint Ventures Abroad

3033. SHRI PRABODH CHANDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether joint ventures abroad have proved advantageous to our country; and

(b) if so, the total foreign exchange repatriated on account of these ventures so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Yes, Sir.

(b) The total foreign exchange earnings by way of dividends, technical know-how fees and other receipts, so far reported by participants in Indian joint ventures abroad, amount to Rs. 4.43 crores. Additional exports, on payment in free foreign exchange, generated by these ventures amounted to Rs. 18.30 crores.

Forging of Currency Notes

3034. SARDAR SWARAN SINGH SOKHI: Will the Minister of FINANCE be pleased to state:

(a) whether many cases of forging of currency notes have been reported in the country, especially in Bihar;

(b) if so, how many such cases have been reported during last nine months; and

(c) action taken by Government and steps proposed to check such illegal production of currency notes?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

(c) The law of the land provides for deterrent punishment for offences relating to counterfeiting of currency and bank notes. The State Police authorities keep a constant vigil in this regard and organise raids on information about counterfeiting being done by any person. The Central Bureau of Investigation also keeps the problem of counterfeiting of currency under continuous study by keeping records of different techniques adopted and by reviewing periodically the appearance of counterfeit Indian currency. A 'cell' has also been created in their Economic Offences Wing to undertake investigations of serious offences of counterfeiting currency and coordinate the investigations in the States.

Repatriation of money to Foreign countries

3035. SHRI PRABODH CHANDRA: Will the Minister of FINANCE be pleased to state:

(a) whether large amount of money is remitted abroad in the garb of dividends declared by foreign companies in the country; and

(b) if so, steps proposed to check it?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) and (b). In accordance with Government's policies, remittances of profits and dividends earned by foreigners on their investments in India are allowed subject to the payment of Indian taxes thereon. It is expected that with the implementation of the provisions of the Foreign Exchange Regulation Act, 1973, such remittances would undergo a progressive reduction.